#### HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-CRM(M) No. 03/2020 EMG-CrlM No. 06/2020 EMG-CrlM No. 07/2020 EMG-CrlM No. 08/2020

Mohd. Din and others

U.T of J&K and another

...Petitioner(s) Through :- Mr. Mohinder Singh, Advocate

v/s

...Respondent

Through :-

# Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

#### EMG-CrlM No. 07/2020

Allowed as prayed for. Needful be done as and when the normal working of the Courts resumes.

Disposed of accordingly.

### EMG-CrlM No. 08/2020

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicants are permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

### EMG-CRM(M) No. 03/2020 & CrlM No. 06/2020

Heard learned counsel for the petitioners.

Issue notice to the respondents in the main petition as well as

CrlM.

List on 02.07.2020.

## (PUNEET GUPTA) JUDGE

Jammu 12.05.2020 <sub>Tarun</sub>